

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 845
TO BE ANSWERED ON 23.07.2018**

CONSTRUCTION WORKERS WELFARE SCHEMES

845. SHRI C.N. JAYADEVAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that a model welfare scheme for construction workers is being finalized by the Government;

(b) if so, the details thereof;

(c) whether the implementation of the Building and other Construction Workers Welfare Cess Act, 1996 is very poor in some States and the cess being collected is abysmally low; and

(d) if so, the details thereof and the action being taken for the better functioning of the welfare boards under the Act and collection of Cess?

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): Making improvements in the welfare schemes available to the building and other construction workers from time to time is a continuous process. In the year 2015, the Government formulated a model scheme with the objective to make the welfare benefits for BOC workers uniform across the States while giving precedence to social security and other benefits, namely, Life and Disability cover, Health and Maternity cover, Financial Assistance for Education, Pension and Skill Development, over all other benefits. It has been the constant endeavor of the Government to further improve these welfare benefits. In May, 2018, the Government has also constituted a Committee for this purpose.

Contd..2/-

(c) & (d): The state-wise cumulative detail of amount of cess collected so far is annexed.

The Central Government has been issuing directions under Section 60 of the Building and Other Construction Workers (RECS) Act, 1996, to the State Governments / UT Administrations from time to time for proper utilization of cess fund in terms of the provisions of the Act.

Further, the Central Government has constituted a Monitoring Committee on 09.09.2015 under the Chairmanship of Secretary (Labour and Employment) to monitor the implementation of directions issued under Section 60 of the Act, specifically with reference to utilization of Cess fund for Welfare Schemes by the State Building and Other Construction Workers' Welfare Boards. The Committee has been holding regular meetings with the Principal Secretary/ Secretary/ Labour Commissioners of all the States/ UTs to monitor the progress.

State-wise details of amount of cess collected as on 31.03.2018

Sl. No.	Name of the States/UTs.	Amount of cess collected (Rs. in Crore) (Provisional)
1	Andhra Pradesh	2302.4
2	Arunachal Pradesh	120.36
3	Assam	805.07
4	Bihar	1181.86
5	Chhattisgarh	934.2
6	Goa	124.47
7	Gujarat	1912.76
8	Haryana	2148.48
9	Himachal Pradesh	394.41
10	J&K	711.53
11	Jharkhand	387.4
12	Karnataka	4374.56
13	Kerala	1654.38
14	Madhya Pradesh	2282.02
15	Maharashtra	6107.56
16	Manipur	89.19
17	Meghalaya	122.89
18	Mizoram	40.37
19	Nagaland	39.41
20	Odisha	1403.82
21	Punjab	1137.87
22	Rajasthan	1898.73
23	Sikkim	98.13
24	Tamil Nadu	2390.35
25	Telangana	970.37
26	Tripura	157.49
27	Uttar Pradesh	3895.14
28	Uttarakhand	251.11
29	West Bengal	1675.05
30	Delhi	2547.94
31	A & N Island	55.28
32	Chandigarh	117
33	Dadra & Nagar Haveli	29.61
34	Daman and Diu	37.17
35	Lakshadweep	7.24
36	Puducherry	100.16
	Total	42505.78
